

Central Administrative Tribunal
Principal Bench

O.A. 1666/99

(19)

New Delhi this the 19th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

1. Smt. Geeta Rani Sharma,
R/o Balaji Puram - Tantoor Road,
PO Aurangabad, Mathura.
2. Shri Manoj Kumar,
R/o Bahadurpura L.P. Nagar Road,
Mathura, UP.
3. Shri Dinesh Kumar,
R/o Nai Mandi, Bharatpur Gate,
Mathura, UP.
4. Shri Ram Prasad,
R/o Near Devi Tubewell,
Nai Basti Aurangabad,
Mathura, UP.

... Applicants.

(By Advocate Shri D.P. Sharma)

Versus

1. Union of India, through
Secretary,
Ministry of Communication,
(Dept. of Posts),
New Delhi.
2. The Post Master General,
Agra Region, Pratappura,
Agra.
3. The Sr. Supdt. Post Offices,
Mathura Division,
Civil Lines, Mathura, UP.
4. The Sr. Post Master,
Head Post Office, Civil Lines,
Mathura, UP.

... Respondents.

(By Advocate Shri H.K. Gangwani)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The applicants, four in number, who are casual labourers, are aggrieved that they have not been granted 'Temporary Status' in accordance with the relevant rules and regulations.

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2. The brief facts of the case are that admittedly prior to 1.4.1997, the applicants were employed by the respondents on part-time basis. Thereafter, they have been employed as full time casual labourers with 8 hours working per day. According to them, they have completed 240 days of service, which entitles them to be granted Temporary Status. Their grievance is that this has not been done by the respondents.

3. I have perused the counter reply and heard Shri H.K. Gangwani, learned counsel. According to the respondents, under the Postal Directorate instructions dated 1.11.1995, they were to give Temporary Status to full time casual labourers recruited after 29.11.1989 and upto 1.9.1993. However, learned counsel for the respondents does not deny that the relevant instructions issued by the Govt. of India, DOP&T dated 10.9.1993 would also be applicable to the facts of this case, as it is an admitted fact that the applicants have worked as casual labourers with the respondents with effect from 1.4.1997.

4. In the facts and circumstances of the case, the O.A. is disposed of with the following directions:

Respondents to consider the case of the applicants for grant of Temporary Status, taking into account the terms and conditions of the Govt. of India, DOP&T dated 10.9.1993 which deals with such matters, subject to the fulfilment of the eligibility conditions mentioned therein. Necessary action in

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this regard shall be taken within a period of three months from the date of receipt of a copy of this order. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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